

is most tragic is that the deceased MLA was attacked thrice before and he had sought protection from the State Government. He had raised the issue in the Gujarat Assembly but nothing was done in the matter. Sir, I will be very brief. I demand a thorough probe into the incident by the CPI and I also want a statement from the Home Minister on this gory incident after ascertaining the facts from the State Government of Gujarat. (Interruptions)

**SHRI CHIMANSHAI MEHTA** (Gujarat): Sir, I join in the sentiments expressed that this is a very ghastly incident. Political violence is increasing, which is a very disturbing phenomenon. No one should try to politically exploit such incidents. Casteism, greed for power and money are at the root of such incidents, and ruling parties everywhere are giving shelter to this kind of murderers and they are creating problems for their own organizations. Therefore, one should go into the depth of the problem and condemn this kind of political violence because now politics is degenerating very fast into such a sorry state of affairs. All the political parties must take serious note of this. (Interruptions)

#### **Reported Efforts to Import Photovoltaic Products and Allied Technology**

**SHRI CHITTA BASU** (West Bengal): Sir, I rise with your permission to draw the attention of the Government to certain instances of import of foreign technology into our country at the expense of the indigenous technology now available in the country itself.

As the first example, I want to mention that the Department of Non-Conventional Sources of Energy, it is widely reported in the press, has been making efforts to import photovoltaic (PV) products and its technology. This move of the Department not only runs counter to the Prime Minister's declared objective that indigenous proven technology is to

be encouraged but it also runs counter to the very goal of the Department for protecting the interests of domestic products. It is further reported that attempts are being made to shift the import of solar cells, modules and systems from restricted lists to items of import under the Open General Licence. Further more, moves are on for getting the project for manufacture of solar photovoltaic modules and system based on crystalline silicon technology, by Tata Export Ltd., in technical and financial collaboration with the United Kingdom based B. P. Solar System, a subsidiary of the giant oil multinational, British Petroleum. It is to be noted that this technology has been developed by the state-owned EHEL and CEL after almost a decade of research in the field. The collaboration project is reported to have been approved of by the Project Approval Board.

Orders for the purchase of photovoltaic products to be used for street lights in the hill areas have been placed on some private parties although Uptron, the U.P. Government undertaking, and the CEL are capable of supplying the items at competitive prices. All these instances go to prove that proven indigenous technologies are being sidelined to promote the interests of private business houses and multinationals.

I demand that a thorough enquiry into all these instances should be made and a statement by the Minister in charge of the Department should be made in the House and an assurance should be given that indigenous technologies will be encouraged and will not be sidelined.

#### **Demand to Check Production and Sale of Illicit Liquor**

**श्री हरि सिंह (उत्तर प्रदेश) :**  
माननीय उपसभाध्यक्ष महोदय, उड़े की खेद का समाचार है कि बन्दाई औद्योगिक नगरी में, जहाँ पर स्वयं हैं, बर्ली के अन्दर 15 अगस्त के दिन 11 आदमियों की गहरीली, बनावटी और नकली धारों पीकर मृत्यु हो गयी और 6

[श्री हरि सिंह]

आदमी अस्पताल में भर्ती है। पता नहीं वे भी जिन्दा बचेंगे कि नहीं? महोदय, आप देखने होंगे कि सारे देश में आये दिन जहरीली, बनावटी और नकली शराब पीकर लोग मरते रहते हैं। जो मर जाते हैं, वे तो चले ही जाते हैं, लेकिन ऐसी नकली और खराब शराब पीने के बाद, अगर आप सर्वे कराएँ, तो पायेंगे कि हजारों की तादाद में देश के अन्दर लोगों के अंग-भंग हो जाते हैं, उनकी आँखों की रोशनी चली जाती है और उनके जिगर और गुदें खराब हो जाते हैं। महोदय, इस जहरीली, बनावटी और खराब शराब के पीने से सारे देश के अन्दर लोग मर तो जाते ही हैं और जो तड़पते रहते हैं, उनकी तकलीफ का अन्दाजा नहीं लगाया जा सकता। आज लगभग सभी प्रदेशों में साल में सैकड़ों की तादाद में लोग मरते हैं। अफसोस इस बात का होता है कि इस तरह की घटनाएँ जब प्रकाश में आती हैं, तो उस एरिये के पुलिस और सरकारी कर्मचारी तबज्जों तो करते हैं, लेकिन फिर भूल जाते हैं। महोदय, मैं कहना चाहता हूँ कि यह जहरीली और बनावटी शराब बनाने का जो धंधा चलता है, यह सब पुलिस के संरक्षण में चलता है। इसमें एडमिनिस्ट्रेशन दोषी है। इसमें शासन की जिम्मेदारी है। महोदय अगर सरकार और विभाग सतर्क हों, तो यह कभी जारी नहीं रह सकता।

महोदय, मैं आपके माध्यम से सरकार से आग्रह करता हूँ, माँग करता हूँ कि इस तरह के जो वाकियात हो, उसकी सारी जिम्मेदारी डिस्ट्रिक्ट पुलिस के हैड की होनी चाहिये। जो कमिश्नर है, डिस्ट्रिक्ट कमिश्नर है या डिस्ट्रिक्ट पुलिस का जो सबसे बड़ा आफिसर है, उसकी यह जिम्मेदारी होनी चाहिये। इस तरह की घटनाओं का सर्वे कराया जाना चाहिये और इस अवधि जहरीली शराब के धंधे को रोका जाना चाहिये। महोदय, इसमें अगर सर्वे किया जाये

और पुलिस चौकसी बरते तो यह घटनाएँ नहीं हो सकती। महोदय, इससे कई बच्चों के जीवन को बर्बाद होने से बचाया जा सकता है। महोदय, मैं यह भी कहना चाहता हूँ कि इस संबंध में एक कमेटी बनाई जानी चाहिये, जो तमाम एरियज में जाकर लोगों से मिले। होता तो यह है कि पब्लिक के लोग पुलिस को खबर करते हैं लेकिन पुलिस तबज्जों नहीं करती है इसलिये मैं सरकार का ध्यान इस ओर आकर्षित करता हूँ कि इस तरह की घटनाओं को रोकने के लिये कोशिश की जानी चाहिये।

[The Vice-Chairman (Shri H. Hanumanthappa) in the Chair]

2.00 P.M.

**Return of P. T. Usha and Shiny Abraham from Rome without participating in any competition in some select European Countries**

SHRIMATI BIJOYA CHAKRAVARTY (Assam): I have to mention about the humiliation meted out to Sports Queen of India, P. T. Usha along with Shiny Abraham.

Fruitless return of P. T. Usha and Shiny Abraham without taking part in some select European countries speaks volumes of how the sports affairs of the country are handled by the top sports organisation in the country. These two sports stars returned humiliated, perturbed and upset because of the mismanagement by the organisation concerned, the Amateur Athletic Federation. The two hopefuls of the Seoul Olympic happened to meet such a treatment due to the negligence of the organisation concerned. I think we should condemn it straightway.

Participation in international meets before any major event is an imperative for sports persons and the countries of the world always pay the maximum premium on such meets.

Both the players are mentally upset after returning. I feel after this incident there is every likelihood that it may affect their fitness. This being the state of affairs, I want to know who will compensate for this. Moreover, can this